

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 212
171/241-242/ND/2020

IN THE MATTER OF:
Tarun Gulati

...APPLICANT

Vs.

**M/s. Saaranya Hospitality
Technologies Pvt. Ltd. and Ors.**

...RESPONDENT

Section
Under Section 241-242

**Order delivered on 18.12.2020
(Virtual Hearing)**

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant
For the Respondent

:Ms. Anindita Mitra, Advocate.
:Mr. Ravi Kishan Chandna,
Advocate for Respondents No. 1,
2 and 4 and Mr. Harsh Vardhan,
Advocate for Respondents No. 3,
5, 6 and 7.

ORDER

Heard the submissions made by the Learned Counsel for the Petitioner. Advocate Mr. Ravi Kishan Chandna has appeared on behalf of the Respondents No. 1, 2 and 4 and submitted that since he received the instruction yesterday, he will file "vakalatnama" within ten days. Mr. Harsh Vardhan, Advocate has appeared on behalf of the Respondents No. 3, 5, 6 and 7 and prayed for grant of two weeks' time for filing "vakalatnama" and six weeks' time for filing reply. The Learned Counsels for Respondents are directed to ensure filing of the reply

(Meenu)

in the matter be completed within six weeks. Matter is adjourned to 08.02.2021.

- sd -

(V.K. Subburaj)
Member (T)

- sd -

(P.S.N. Prasad)
Member (J)

(Meenu)